

ITEM NO.22

Court 4 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19557/2020

(Arising out of impugned final judgment and order dated 16-05-2019 in WC No. 3905/1987 16-05-2019 in WC No. 3156/1987 16-05-2019 in WC No. 3496/1988 16-05-2019 in WC No. 5151/2006 16-05-2019 in WC No. 69578/2005 passed by the High Court Of Judicature At Allahabad)

MEERUT DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

JASWANT SUGAR MILL LIMITED & ORS. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94142/2020-CONDONATION OF DELAY IN FILING and IA No.94145/2020-EXEMPTION FROM FILING O.T. and IA No.94140/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.94144/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-11-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Tanmaya Agarwal, AOR
Mr. Rakesh Upadhyay, Adv.
Mr. Wrick Chatterjee, Adv.

For Respondent(s) Mr. Akhil Sibal, Sr. Adv.
Mr. Nikhil Chawla, Adv.
Mr. Amit Agrawal, AOR
Ms. Radhika Yadav, Adv.
Mr. Kushagra Agarwal, Adv.

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petitions
is granted.

Issue notice on the application for condonation of delay as also on the special leave petitions, returnable in three weeks.

Dasti, in addition, is permitted.

Status quo with regard to possession and title, as of today, shall be maintained by the parties till the next date of hearing.

Counter affidavit by the concerned parties appearing on caveat be filed within three weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER